

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 5917 of 2019

1. Manoj Kumar Singh.
2. Praveen Kumar Singh.Petitioners

Versus

The State of Jharkhand.Opposite Party

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Amarendra Kumar, Advocate

For the State : Miss. Vandana Bharti, A.P.P.

06/7-7-2020 Heard the parties.

The petitioners apprehend their arrest in connection with Garhwa P.S. Case No. 499 of 2018.

So far as petitioner no.2 is concerned, at the outset, learned counsel for the petitioners has submitted that this application has become infructuous as against him.

This application is accordingly dismissed as infructuous so far as petitioner no. 2-Praveen Kumar Singh is concerned.

Two tractors were intercepted with illegally extracted sand. The drivers had disclosed that the sand was being transported at the behest of the accused persons for the construction of a dam.

It appears that the petitioner no. 1 has one criminal antecedent and infact similarly situated co-accused-Kamrul Haque Khan @ Kamrul Haque, who has also got a criminal antecedent, has been granted anticipatory bail by this Court in A.B.A. No. 857 of 2019.

Regard being had to the above, I am inclined to extend the privilege of anticipatory bail to petitioner no. 1.

Accordingly, the petitioner no. 1-Manoj Kumar Singh, is directed to surrender in the court below within a period of four weeks from today and pray for regular bail, and in that event, he will be enlarged on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Garhwa in connection with Garhwa P.S. Case No. 499 of 2018, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands disposed of.

(Rongon Mukhopadhyay, J)

Rakesh/-